

GOVERNMENT OF ASSAM
JUDICIAL DEPARTMENT ::::: JUDICIAL BRANCH

ORDERS BY THE GOVERNOR

NOTIFICATION

Dated Dispur the 31st May, 2023

No.E-297135/2 : On the recommendation of the Hon'ble Gauhati High Court as communicated by the Registrar (Vigilance), Gauhati High Court vide letter No. .HC.VII-78/2012/3928/A.dated 08/05/2023, the Governor of Assam is pleased to designate the Courts of Session Judge in Assam, as Special Courts under Section 22 of the NIA Act, 2008 for trial of cases under this Act investigated by the State Agency.

Signed by Binod Kumar

- Chetri

Date: 31-05-2023 13:56:47

L.R-cum-Commissioner & Secretary to the Govt. of Assam
Judicial Department

Memo No. E-297135/2-A

Dated Dispur the 31st May, 2023

Copy to :

1. The Advocate General, Assam, Gauhati High Court, Guwahati-01
2. The Director General of Police, Assam., Guwahat
3. The Registrar General, Gauhati High Court, Guwahati-01.
4. The Principal Secretary to the Hon'ble Chief Minister, Assam for kind appraisal of the Hon'ble Chief Minister, Assam.
5. The Principal Secretary to the Govt. of Assam, Home & Political Department.
6. The District & Sessions Judge, (All Districts)
7. The Addl. Director General of Police, CID, Assam, Guwahati.
8. The P.S to the Hon'ble Minister, Law for kind appraisal of the Hon'ble Minister.
9. The Director, Assam Govt. Press, Bamunimaidam, Guwahati-21 with a request to publish the same in the Assam Gazette.

By Order etc.

Signed by Purabi Kalita

Date: 31-05-2023 17:06:34

Joint Secretary to the Govt. of Assam,
Judicial Department